

TRC LAW COLLEGE  
in collaboration with  
VIDYA BHARTI UCHCHA SHIKSHA SANSTHAN  
is organizing

TWO DAYS  
NATIONAL SEMINAR  
ON

**Navigating Artificial Intelligence Nexus :**  
Exploring And Bridging The Legal And Ethical Emerging Issues

12 & 13 April, 2024



विद्या भारती  
उच्च शिक्षा संस्थान  
Vidya Bharati  
Uchcha Shiksha Sansthan

**Venue**

**TRC Law College,**  
Vasudev Nagar, Satrikh, Barabanki, Uttar Pradesh, 225122

**E-Mail ID : [trclawmcc@gmail.com](mailto:trclawmcc@gmail.com)**

**Contacts**

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## TRC LAW COLLEGE

For the development of legal education, the Chaturvedi Har Prasad Education Society laid the foundation of the legal institution at a very peculiar situation. TRC Law College is affiliated with Dr. R.M.L. Awadh University of Ayodhya U.P since 2006. It has been portrayed as a symbol that gives a signal of noble service of education like an awakening of youth, a commitment to the upliftment of the backward people, and a challenge to work together. In 2023, the college has been accredited with grade “B+” by UGCNAAC.

Originally built as TRC Law College, was founded in the name of Shri Tika Ram Chaturvedi (TRC), The inspiration for society Members and others, which was established at the holy place of Saptrishi (Satrikh) Barabanki, UP in the year 2006 to the needs of young students seeking Legal Education in Barabanki, so the TRC Law College as first law college was established. Initially three years LL.B. Degree course was introduced, in the year 2006 and five year integrated course B.A. LL.B. was introduced to attract more young and students in 2014. Many successful students of the College have occupied top positions in various fields like Advocacy, Corporate Practice, Chamber Practice, Management, Government offices and many reputed fields.

Faculties at TRC Law College are members of the intellectual branch of the Board of Life Members Management. The Board of Management is the apex executive body of the society to assist and advise the life members on educational matters. At the institutional level, The Principal, educational Coordinators, Administration Corridors play a key role in the formulation and implementation of quality policies, in consolation with the active cooperation of other faculty members and students.

## SATRIKH (BARABANKI)

Barakanki is also known as the 'Entrance of Poorvanchal' it is part of the Ayodhya division located in the heart of the region earlier known as Awadh or Oudh. Streams of the rivers Ghaghra and Gomti run almost parallel in the district. Where on one hand this district was the sacred place of “dhyan” and “Tapasya” for the saints, it was also the battlefield of freedom fighters. The people of Barabanki believe that the place derived its name due to the reincarnation of God 'Baarah', on this pious land, this place was then known as 'Baanhanya', now known as Barabanki.

In ancient times this district was part of the kingdom ruled by Suryavanshi kings, whose capital was Ayodhya. As also earlier said, King Dashrath and his famous son, Lord Ram were of this dynasty. The Kulguru of this dynasty was Guru Vashisht who preached and taught the young royal princes of the dynasty at Satrikh, initially known as Saptrishi. Mahadeva Temple, Parijaat Tree, Kintoor (Kunteshwar Mahadev Temple), these all are of **Mahabharat Era**. The Barabanki city also set an example of secularism at Deva Shareef which is known for Religious Unity (Kaumi Ekta).



## CONCEPT NOTE

Artificial intelligence (AI) refers to the simulation of human intelligence processes by machines, especially computer systems. These processes include learning (the acquisition of information and rules for using the information), reasoning (using rules to reach approximate or definite conclusions), and self-correction.

The rapid advancement of artificial intelligence (AI) technologies has revolutionized various aspects of human life, from literacy to education, and healthcare to transportation and beyond. However, with these advancements come a plethora of legal and ethical challenges that need to be addressed to ensure responsible and equitable use of AI globally. This Seminar aims to explore and bridge the legal and ethical emerging issues in the digital era concerning AI.

AI technologies, including machine learning, natural language processing, and robotics, are increasingly integrated into various sectors, impacting socio-legal norms, economic structures, and governance frameworks. As AI systems become more autonomous and pervasive, concerns regarding privacy, bias, accountability, transparency, and human rights have gained prominence. The need for robust legal and ethical frameworks to govern AI development, deployment, and use is paramount to mitigate potential risks and foster trust.

The ancient history of artificial intelligence (AI) traces back to ancient civilizations like Egypt, Greece, and China, where myths and tales depicted human-like automatons and mechanical devices capable of performing tasks. For instance, in Greek mythology, Hephaestus crafted automatons like Talos, a giant bronze guardian, while in China, there are tales of mechanical men created by Yan Shi during the Warring States period. However, the modern concept of AI emerged in the mid-20th century with the development of electronic computers and the formulation of the Turing Test by Alan Turing in 1950, laying the foundation for the field of artificial intelligence as we know it today.

In this AI-related seminar, attendees will typically be discussing the nexus of AI and emerging issues related to laws and ethics. This can include presentations on cutting-edge research, real-world case studies, and discussions on ethical considerations, with academicians, scholars, researchers, and professionals in the field of law.

The objectives of national seminar are as follows:-

- To identify key legal and ethical challenges arising from the proliferation of AI technologies globally.
- To examine existing legal frameworks and ethical guidelines related to AI across different jurisdictions.
- To analyze the gaps and inconsistencies in current regulations and propose recommendations for enhancing legal clarity and ethical standards.
- To foster interdisciplinary dialogue and collaboration among policymakers, industry stakeholders, researchers, and civil society to address AI-related challenges effectively.
- To promote literacy, awareness and understanding of AI's societal impacts and empower individuals to engage in informed discussions and decision-making processes.



In this background we are calling and requesting legal scholars, academia, professionals, and administrators for their participation in the national seminar. The sub-themes for the national seminar includes:-

### Cybersecurity, Data Protection and AI

Cybersecurity involves protecting systems, networks, and data from digital attacks. Data protection ensures the confidentiality, integrity, and availability of data. AI in this context refers to the use of artificial intelligence to enhance cybersecurity measures, such as threat detection and response.

### Legal Implication and AI

The legal implications of AI include issues such as liability for AI-generated actions, data privacy concerns, and intellectual property rights. Regulations are evolving to address these challenges, but there's still a need for frameworks to ensure ethical and responsible AI development and deployment.

### Legal and Ethical Considerations

Legal and ethical considerations involve following laws, regulations, and moral principles to ensure fairness, transparency, and respect for individuals' rights and well-being.

### Jurisdictional Challenges and Cross-Border Data Flows

A jurisdictional challenge is a legal dispute over authority, while cross-border data flow refers to data moving between countries. When these collide, it's about who has control over data that crosses borders, often due to conflicting laws and regulations.

### Awareness and Education Initiatives and AI

Education and Awareness are key tools to access justice, which is a prominent mandate of the Indian Constitution. AI can play a vital role in promoting awareness among the masses and educating them to be able to understand their basic rights and duties that are basic of any civilized nation.

## GENERAL GUIDELINES FOR PAPER

- Article/Research Paper may be submitted in English or Hindi language.
- The Paper shall be computer typed only in Microsoft Word format.
- For English Font- Times New Roman, For Hindi- Kruti Dev 010.
- Font Size : Titles - 14, Author 11, Main text 12, Footnotes 10, Line Spacing- 1.5 (Auto) for main text and 1.0 (Auto) for footnotes.
- Word limit- 3000 to 5000 words including footnotes and references.
- An Abstract in about 200 to 300 words.
- Mode of Citation- ILI/Bluebook 13<sup>th</sup> edition.
- Papers submitted shall be original contributions and must be checked by Anti-Plagiarism norms prescribed by the University Grants Commission, New Delhi. Papers shall be submitted in MS Office Word. Papers will be accepted for presentation and publication only after scrutiny and evaluation.
- All submissions shall be accompanied by a cover letter and a brief CV of the author comprising of educational qualification, designation/professional status, organization name and E-mail ID with contact no. The paper shall be sent at **E-Mail ID - trclawmcc@gmail.com.**



## IMPORTANT DATES OF SEMINAR

RELEASE OF SEMINAR NOTIFICATION:- 23 FEBRUARY, 2024.

LAST DATE OF REGISTRATION:- 31 MARCH, 2024.

LAST DATE OF ABSTRACT SUBMISSION:- 01 APRIL, 2024.

ABSTRACT CONFIRMATION:- 03 APRIL, 2024.

FULL PAPER SUBMISSION:- 10 APRIL, 2024.

### REGISTRATION FEES FOR PARTICIPATION:-

- Academician And Professionals: - 500 INR
- Research Scholars And PG Students:- 300 INR
- UG Students: - 300 INR
- 

### ACCOUNT DETAILS:-

**BANK NAME - UNION BANK OF INDIA**

**ACCOUNT NAME - TRC LAW COLLEGE**

**ACCOUNT NO. - 510331001278603**

**IFSC - UBIN0910660**

### NOTES

- On receiving the registration form with the accommodation request, the organizers will review and inform the accommodation status to the delegates.
- Accommodation will be provided on payment basis only.
- No TA & DA will be provided

**Scan for Payment**



**Scan for Registration**





# ORGANISING COMMITTEE

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